

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1339/2021

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAM DAYAL & ORS.

Respondent(s)

IA No. 20340/2023 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 27-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
[IN CHAMBER]

For Appellant(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. Randhir Kumar Ojha, AOR
Mr. Abhishek Yadav, AOR
Mr. Raghavendra S. Srivatsa, AOR

UPON hearing the counsel the Court made the following
O R D E R

Counsel for the appellant submits that respondents no. 2 and 3 have died and the appellant does not intends to bring on record their heirs and legal representatives.

The appellant has, therefore, moved an I.A. No. 20340/2023 for deletion of respondents no. 2 and 3. Deletion is permitted. I.A. No. 20340/2023 is allowed at the risk of the appellant.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)